

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 40/81 SCHEDULED TO BE HELD ON 20.12.2011 BUT ACTUALLY HELD ON 28.12.2011.

The Meeting No. 40/81 of Norms Committee-II was held on 28.12.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri B.D.Ghosh, Addl. I.A.	MOS
4.	Sh Praveen Sharma, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

2	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 31.01.2012.			

3	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:31.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.01.2012			

4	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Reject
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date:
	Decision : NC observed that reply from the firm has not been received despite several reminders hence decided to reject the case.			

5	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at MNRE. The case stands deferred and to be re-listed on 31.01.2012			

6	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date: 31.01.2012
	Decision :NC decided to partly ratify the norms of above AA as per written comments of DHI vide U.O. No.(37)/2010/TSW(B) dated 14.11.2011 as under:- The proposal is recommended as per following modifications. A. Export Product No.1 – Rotor Blade for Wind Electricity generator : Import Items from SI.No.1 to 47 are mainly Grid Sheets, Resins Hardeners and Coating Material etc. for which Ministry of Chemicals & Petro Chemicals may be consulted as Rotor Blades is normally dealt by them. B. Export Product No.2 – Generator Unit Complete-4 Nos. each weighing 38,114 Kg: Quantity of Import Items No.48 &49 is recommended on net-to-net basis as 8 Nos. and 4 Nos. respectively. Import Item No.50 – 440 metres as applied by the firm including 2% wastage. Import Item No.51 to 53 – As applied by the firm including 11% wastage.			

Import Item No.54 – Quantity may be reduced to 9152 Nos. on net-to-net basis.

Import Item No.56 – Quantity may be reduced to 11,635 kg including 1% wastage.

Import Item No.55, 57 to 60 – These are steel laminations and may be allowed with ‘nil’ wastage and hence there quantity may be reduced to 21,910kg, 260kg, 260kg, 5,080kg and 1,080kg respectively.

Import Item No.61 – Quantity may be reduced to 416 Nos. net-to-net basis.

Import Item No.62 and 63 – Quantity may be reduced to 260kg including 5% wastage.

C. Export Product No. 3-Stator segment Complete 24 Nos each weighing 360. 5 Kg

Import Items No.64 to 66 – Quantity may be allowed as applied by the firm

including 11% wastage.

Import Items No.68 – Quantity may be reduced to 5,478kg with ‘nil’ wastage and no wastage is allowed on lamination.

Import Item No.69 – Quantity may be reduced to 2,880kg including 1% wastage.

D. Export Product No.4 – Rotor Segment – 104 Nos. each weighing 45kg.

Import Item No.67: Quantity may be allowed as 2,288 Nos. no net-to-net basis.

Import Items No.70 to 73: These are rotor laminations and recommended no net-to-net basis accordingly the quantity may be reduced to 77kg, 77kg, 1,270kg and 270kg respectively.

NC decided to forward the application to C&PC for comments in r/o export item No.1 as recommended by DHI. The case stands deferred and to be relisted on 31.01.2012

7	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 6(33)/mett/2011 dated 19.12.2011 as under:- 1. Taking clue from SION S. No. C-1950, the import of copper concentrate(Gold and Silver content only) containing Gold and Silver allowed with Gold as 1.015 kg/kg content in the export product and Silver as 1.085 kg/kg content in the export product. Note: 1. the Gold and Silver content in copper concentrate as declared in the import document is to be accounted for as per the above SION.				

2. The above SION is to allow duty exemption for gold and silver only. The copper contained in the concentrate will be cleared by payment of applicable customs duty.

R/A may take suitable consequential action accordingly

8	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

9	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012			

10	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:31.01.2012
	Decision : NC decided to send a reminder to RA to forward the correct application in r/o above advance authorization. The case stands deferred and to be re-listed on 31.01.2012			

11	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at MNRE. The case stands deferred and to be re-listed on 31.01.2012			

12	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(51)/2011-IPHW dated 14.11.2011 as under:-			

under:-

The norms of above AA is ratified as applied for by the firm inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

13	Case No.: 31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:31.01.2012
	Decision : NC observed that reply of the firm has been received and forwarded to MOS . The case stands deferred and to be re-listed on 31.01.2012			

14	Case No.: 5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:31.01.2012
	Decision : NC decided to send a letter to firm to submit requisite reply as required by MSME. The case stands deferred and to be re-listed on 31.01.2012			

15	Case No.: 9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:31.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 31.01.2012.			

16	Case No.: 40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

17	Case No.: 41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

18	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

19	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012			

20	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

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Case No.:11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(7)/2011-TW dated 28.12.2011 as under:-			
Taking clue from SIONs C-524, C-525 and C-355 the norms of above AA is ratified as under:			
S.No.	Export Product	Grade	Qty(MT)
1.	Bright bars made of Stainless Steel	304	2250
2	Bright bars made of Stainless Steel	316	750
3.	Stainless Steels Bars / Rods / Round cornered squares/ Hot Rolled Flats/ Wire Rods/ Angles/Shapes/Sections	304	1500

3.	Stainless Steels Bars / Rods / Round cornered squares/ Hot Rolled Flats/ Wire Rods/ Angles/Shapes/Sections	316	500
	Total		5000

S.No.	Imported Items	Qty.(MT)	Remarks
1.	Unwrought Nickel (99% Nickel)	28	As Applied
2.	Ferro-nickel (20% to 40% Nickel)	300	As Applied
3.	Stainless Steel Melting Scrap of Grade 304	2250	
4.	Stainless Steel Melting Scrap of Grade 316	1200	
5.	(i)Relevant shaped refractories (Bricks/shapes)	100	As Applied
	(ii)Relevant Monolithic Refractories (Ramming Mass)	20	
	(iii)Relevant special refractories (Shrouds, Mono Black, Stopper, Nozzles, slide Gate Refractory, Porous Plug, Zircon Nozzles & Tundish Nozzle)	5	

R/A may take suitable consequential action accordingly.

22	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Reject
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date:
Decision : NC observed that reply from the firm has not been received despite several reminders hence decided to reject the case.				

23	Case No.:15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:31.01.2012
Decision : NC observed that reply of the firm has not been received hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 31.01.2012.				

24	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989	Defer Date:31.01.2012

08.02.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.

25	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:31.01.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.				

26	Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date:31.01.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012				

27	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date:31.01.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.				

28	Case No.:1/5/81-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
	HQ File :01/81/050/00014/AM12/	RLA File :05/24/040/00008/AM12/	Lic.No/Date:0510288472 21.04.2011	Defer Date:
Decision : NC decided to ratify the norms of above advance authorization as per written comments of DIT vide U.O. No. 17(93)/2011-IPHW dated 21.11.2011 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly				

29	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:31.01.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.

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Case No.:6/11/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
HQ File :01/81/050/00075/AM12/	RLA File :05/23/040/00093/AM12/	Lic.No/Date:0510292675 06.06.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(3)/2011-TW dated 18.11.2011 as under:-			
Taking clue from SION C-522, the export and import in r/o above AA is allowed as under:-			
Export Item	Qty	Import item	Qty
Silico Manganese	1050 MT	Manganese Ore (Mn 30 % and above)	788 MT
Manganese content 30% and above is added to description of import item. R/A may take suitable consequential action accordingly.			

31	Case No.:7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date:31.01.2012
	Decision : NC observed that reply of the firm has not been received hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 31.01.2012.			

32	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:31.01.2012
	Decision :NC observed that the case is under examination at C&PC. The case stands deferred and to be re-listed on 31.01.2012.			

33	Case No.:21/20/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
	HQ File :01/81/050/00172/AM12/	RLA File :08/24/040/00063/AM12/	Lic.No/Date:0810100235 07.06.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under;-			

1. Following may be suffixed with the description of export product:

“ OD 15.875 mm”

2. Description and quantity of import item may be modified as under:

“Seamless Stainless Steel Tubes/Pipes Grade 304N

Size OD 33.40 mm”

3. Quantity of import item may be allowed as applied for i.e. 288228 Kgs. inclusive of 20 % wastage as claimed by the firm after taking clue from SION C-831.

R/A may take suitable consequential action accordingly

34	Case No.:19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.			

35	Case No.:9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

36	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

37	Case No.:20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

38	Case No.: 5/18/81-ALC2/2011	Party Name:ARUN INTERNATIONAL	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00143/AM12/	RLA File :05/23/040/00130/AM12/	Lic.No/Date:0510295905 06.07.2011	Defer Date:31.01.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.12.2011 as under;- - Quantities of export products & import items in Nos. also in addition to their weights - Weight of items other than Stainless steel circles in the export products. The case stands deferred and to be re-listed on 31.01.2012.			

39	Case No.: 6/18/81-ALC2/2011	Party Name:BHANU UDYOG	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Approved																								
	HQ File :01/81/050/00144/AM12/	RLA File :04/24/040/00097/AM12/	Lic.No/Date:0410125789 07.07.2011	Defer Date:																								
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O No. 30(65)2011-ME dated 19.12.2011 as under:- <table border="1"> <thead> <tr> <th>Export</th><th>Qty</th><th>Weight</th><th>Import</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Model 11829 at S.No. 1</td><td>500</td><td>6500 Kg</td><td>Steel seamless pipe size 69X7 mm</td><td>2023 Kg</td></tr> <tr> <td>Model 11830 at S.No. 2</td><td>5000</td><td>72000 Kg</td><td>Steel seamless pipe size 76X6 mm</td><td>8057 Kg</td></tr> <tr> <td>Model 11831 at S.No. 3</td><td>2000</td><td>39000 Kg</td><td>Steel seamless pipe size 82X7 mm</td><td>1225 Kg</td></tr> <tr> <td>Model 11832 at S.No. 4</td><td>500</td><td>10750 Kg</td><td>Steel seamless pipe size 89X6 mm</td><td>4477 Kg</td></tr> </tbody> </table> R/A may take suitable consequential action accordingly				Export	Qty	Weight	Import	Qty	Model 11829 at S.No. 1	500	6500 Kg	Steel seamless pipe size 69X7 mm	2023 Kg	Model 11830 at S.No. 2	5000	72000 Kg	Steel seamless pipe size 76X6 mm	8057 Kg	Model 11831 at S.No. 3	2000	39000 Kg	Steel seamless pipe size 82X7 mm	1225 Kg	Model 11832 at S.No. 4	500	10750 Kg	Steel seamless pipe size 89X6 mm
Export	Qty	Weight	Import	Qty																								
Model 11829 at S.No. 1	500	6500 Kg	Steel seamless pipe size 69X7 mm	2023 Kg																								
Model 11830 at S.No. 2	5000	72000 Kg	Steel seamless pipe size 76X6 mm	8057 Kg																								
Model 11831 at S.No. 3	2000	39000 Kg	Steel seamless pipe size 82X7 mm	1225 Kg																								
Model 11832 at S.No. 4	500	10750 Kg	Steel seamless pipe size 89X6 mm	4477 Kg																								

40	Case No.: 7/18/81-ALC2/2011	Party Name:LITEX ELECTRICALS PVT LTD,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00145/AM12/	RLA File :31/83/040/00067/AM12/	Lic.No/Date:3110049124 08.07.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

41	Case No.: 14/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Approved
	HQ File :01/81/050/00194/AM12/	RLA File :06/24/040/00020/AM12/	Lic.No/Date:0610022785 08.07.2011	Defer Date:20.12.2011
	Decision : NC decided to ratify the norms of above AA as applied by the firm with nil wastage. However, description of import item may be modified as “Tin free Steel in coil form”. R/A may take suitable consequential action accordingly.			

42	Case No.: 9/18/81-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Approved
	HQ File :01/81/050/00147/AM12/	RLA File :05/24/040/00097/AM12/	Lic.No/Date:0510296434 13.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under;- - Net empty weights of 13.438 MT & 4.958 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. - Word “Relevant” may be prefixed with the description of import item at S. No. 1. - Quantity of import item at Sl. No. 1 may be allowed as 19200 Kgs. inclusive of 4.37 % wastage as claimed by the firm. - Quantities of import items at Sl. No. 2 & 3(Welding consumables) may be allowed as 167 Kgs. each. R/A may take suitable consequential action accordingly			

43	Case No.: 10/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00148/AM12/	RLA File :05/23/040/00139/AM12/	Lic.No/Date:0510296435 13.07.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

44	Case No.: 13/18/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00151/AM12/	RLA File :05/23/040/00144/AM12/	Lic.No/Date:0510296566 14.07.2011	Defer Date:31.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 31.01.2012.			

	Case No.: 12/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:40/81-ALC2/2011	Status: Deferred and Re-
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45			20.12.2011	indexed
	HQ File :01/81/050/00150/AM12/	RLA File :05/23/040/00141/AM12/	Lic.No/Date:0510296449 13.07.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

46	Case No.:3/20/81-ALC2/2011	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00154/AM12/	RLA File :03/95/040/00249/AM12/	Lic.No/Date:0310643425 20.07.2011	Defer Date:31.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 31.01.2012.			

47	Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:31.01.2012
	Decision : The case is under examination DHI. The case stands deferred and to be re-listed on 31.01.2012.			

48	Case No.:15/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM12/	RLA File :05/24/040/00139/AM12/	Lic.No/Date:0510297732 27.07.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

49	Case No.:16/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM12/	RLA File :05/24/040/00140/AM12/	Lic.No/Date:0510297735 27.07.2011	Defer Date:31.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.			

50	Case No.:17/20/81-ALC2/2011	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM12/	RLA File :05/24/040/00146/AM12/	Lic.No/Date:0510297963 28.07.2011	Defer Date:31.01.2012

Decision : The reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 31.01.2012.

51	Case No.: 18/20/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00169/AM12/	RLA File :03/94/040/00388/AM12/	Lic.No/Date:0310645394 29.07.2011	Defer Date:31.01.2012
	Decision : The case is under examination at C&PC. The case stands deferred and to be re-listed on 31.01.2012.			

52	Case No.: 1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:31.01.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. Note No. 3(15)/2011/TSW(B) dated 16.12.2011 as under:- 1. Correct ITC classification form import item no 2 alongwith brief description. 2. Justification for the quantity of Import item No. 2 alongwith supporting drawing and calculation. The case stands deferred and to be re-listed on 31.01.2012.			

53	Case No.: 1/26/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00217/AM12/	RLA File :31/83/040/00070/AM12/	Lic.No/Date:3110050170 07.09.2011	Defer Date:31.01.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 31.01.2012.			

54	Case No.: 4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:31.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.			

55	Case No.: 4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:31.01.2012
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 31.01.2012.			

	Case No.: 6/33/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE	Meet No/Date:40/81-ALC2/2011	Status: Deferred and Re-
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56		LIMITED	20.12.2011	indexed
	HQ File :01/81/050/00274/AM12/	RLA File :04/24/040/00173/AM12/	Lic.No/Date:0410128106 15.09.2011	Defer Date:31.01.2012
Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.				

57	Case No.:2/33/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Approved
	HQ File :01/81/050/00270/AM12/	RLA File :03/94/040/00599/AM12/	Lic.No/Date:0310658743 11.10.2011	Defer Date:
Decision : NC decided to ratify the norms of above advance authorization as per written comments of DIPP vide U.O. dated 28.12.2011 as under : 1. Word “Relevant” may be prefixed with the descriptions of import items from Sl. No.1 to 3. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 255 MT & 216.75 MT respectively inclusive 2% wastage. 3. Quantity of import item at Sl. No. 3 may be allowed as 196.95 MT inclusive 1 % wastage. 4. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 94.35 MT inclusive 2 % wastage. R/A may take suitable consequential action accordingly				

58	Case No.:3/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM12/	RLA File :31/83/040/00145/AM12/	Lic.No/Date:3110050953 11.10.2011	Defer Date:31.01.2012
Decision : As per representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information as under:- 1. Sl No. 5 and 11 of SDF. The case stands deferred and to be re-listed on 31.01.2012.				

59	Case No.:5/33/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM12/	RLA File :03/95/040/00505/AM12/	Lic.No/Date:0310659544 13.10.2011	Defer Date:31.01.2012
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.01.2012				

60	Case No.:7/33/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00275/AM12/	RLA File :03/95/040/00555/AM12/	Lic.No/Date:0310660019 17.10.2011	Deter Date:31.01.2012
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.01.2012			

61	Case No.:8/33/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM12/	RLA File :03/94/040/00642/AM12/	Lic.No/Date:0310660312 18.10.2011	Defer Date:31.01.2012
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be relisted on 31.01.2012			

62	Case No.:9/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:40/81-ALC2/2011 20.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM12/	RLA File :31/83/040/00148/AM12/	Lic.No/Date:3110051072 19.10.2011	Defer Date:31.01.2012
	Decision : As per representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information as under:- 1. SI No. 5 and 11 of SDF. The case stands deferred and to be re-listed on 31.01.2012.			

Offline 20.12.2011

PART – AR – FRESH

SI No. 198

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 40/81	F.No.01/81/050/98/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : The case is under examination at C&PC. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 199

CASE NO. AR- 30	M/s. Nazareth Metals, Mumbai
Meeting No. 40/81	F.No.01/80/050/476/AM01/DES-II (pt.)
Dated:20.12.2011	Advance Licence No. 0310063820 dated 04.12.2000

Decision :NC observed that reply of the firm has not been received despite two reminders hence decided to send a final reminder to firm . The case stands deferred and to be re-listed on 31.01.2012.

SI No. 200

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 40/81	F.No.01/81/050/393/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0310546258 dated 18.11.2009

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.

S.No. 201

CASE NO. AR- 33	M/s. RPG Cables Ltd., Mysore
Meeting No. 40/81	F.No.01/81/050/228/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0310529890 dated 21.07.2009

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 202

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 40/81	F.No.01/81/50/329/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 203

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 40/81	F.No.01/81/50/211/AM10/DES-II

Dated:20.12.2011	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

1. Basis for the quantities of Electrode Plates with quantities of Electrode plates required per unit of each export product. Quantities of Electrode Plates required as spares or as wastage, if may also be indicated.
2. Raw materials earlier allowed for import for the manufacture of Electrode Plates are also proposed to be imported and the same may be clarified.
3. Details of manufacturing activities, if any, on import item at Sl. No. 25 i.e. Dry Charged Lead Acid Battery.

The case stands deferred and to be re-listed on 31.01.2012.

SI No. 204

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.
Meeting No. 40/81	F.No.01/81/50/373/AM09/DES-II
Dated:20.12.2011	Advance Licence No. 0710059579 dated 04.09.2008
	RLA F.No. 07/24/50/0296/AM09

Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 31.01.2012.

SI No. 205

CASE NO. AR- 41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 40/81	F.No.01/81/50/036/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0510241176 dated 12.5.2009
	RLA F.No. 05/24/50/065/AM10

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 206

CASE NO. AR- 42	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 40/81	F.No.01/81/50/0566/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0510256336 dated 14.01.2010
	RLA F.No. 05/23/50/0159/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

1. Description, quantities and weights of export products may be modified as under:

Sl. No.	Description	Quantity (Meters)	Net Weight (MT)
1	Steel Liner-Vertical Portion of 4 M Dia (EL 1205.17m to EL 869.108m)	75	329.307
2	Steel Liner- Inclined portion of 4.0M Dia (EL 869.108m to EL 768.0m)	137.99	679.979
3.	Steel-Liner - Bottom Inclined Portion Bend (EL 768.0m) 4M Dia	5.92	44.556
4.	Steel Liner-Bottom Horizontal Portion up to Reducer (EL 768 m) 4 M Dia	4.50	22.581
5.	Steel Liner -Bottom Horizontal Portion from first bifurcation to powerhouse (EL 768 m) 2.5 M Dia	115	354.37
6.	Steel Liner -Bottom Horizontal Portion from second bifurcation to powerhouse (EL 768 m) 2.5 M Dia	30.33	100.665

2. Quantity of import item at Sl. No. 1 may be allowed as 461.769 MT inclusive of 5 % wastage.

3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 331.35 MT inclusive of 2.81 % wastage.

4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 362.9 MT inclusive of 2.46 % wastage.

5. Quantity of import item at Sl. No. 4 may be allowed as 386.258 MT inclusive of 2.44 % wastage as claimed by the firm.

R/A may take suitable consequential action accordingly

Sl No. 207

CASE NO. AR- 43

M/s. Abir Infrastructure Pvt. Ltd.

Meeting No. 40/81	F.No.01/81/50/0266/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.12.2011 as under;-

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format for import items from Sl. No. 4 to 8.
The case stands deferred and to be re-listed on 31.01.2012.

SI No. 208

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 40/81	F.No.01/80/50/0241/AM06/DES-II
Dated:20.12.2011	Advance Licence No. 3410015084 dated 29.12.2005

Decision :The case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 209

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 40/81	F.No.01/80/50/01424/AM04/DES-II
Dated:20.12.2011	Advance Licence No. 3410009450 dated 08.01.2004

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 210

CASE NO. AR- 47	M/s. Abir Infrastructure Pvt.Ltd
Meeting No. 40/81	F.No.01/81/50/0157/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 0510248276 dated 25.08.2009

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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

1. Description, quantities and weights of export products may be modified as under:

Sl. No.	Description	Quantity (Meters)	Net Weight (MT)
1	Steel Liner-Inclined portion of 4.0 m Dia (EL 869.108m to EL 768.0m)	187.5	946.503
2	Steel Liner-Bottom Horizontal Portion 2.5 m dia from first bifurcation to powerhouse (EL 768 m)	41.308	123.67
3.	Steel Liner-Bottom Horizontal Portion 2.5 m dia from second bifurcation to powerhouse (EL 768 m)	149.647	451.409

2. Quantity of import item at Sl. No. 1 may be allowed as 946.71 MT inclusive of 2.28 % wastage as claimed by the firm.

3. Quantity of import item at Sl. No. 2 may be allowed as 532.466 MT inclusive of 5 % wastage.

4. Quantity of import item at Sl. No. 3 may be allowed as 54.475 MT inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly

SI No. 211

CASE NO. AR- 48	M/s ABB. Ltd.
Meeting No. 40/81	F.No.01/80/162/0334/AM12/DES-II
Dated:20.12.2011	Advance Licence No. 0710079392 dated 26.05.2011

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 31.01.2012.

SI No. 212

CASE NO. AR- 88	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 40/81	F.No.01/81/050/344/AM10/DES-II

Dated:20.12.2011	Advance Licence No. 3110040846 dated 27.11.2009
	RLA F. No 31/24/040/167/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

1. Net weights of 116 MT, 43.2 MT, 69.247 MT, 29.32 MT and 2.55 MT may be specified with quantities of export products at Sl. No 1, 2, 3, 4 & 5 respectively.
2. Quantity of import item at Sl.No. 1 may be allowed as 148133 Kgs. inclusive of 27.7 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl.No. 2 may be allowed as 47307 Kgs. inclusive of 9.5 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No. 3 may be allowed as 81212 Kgs. inclusive of 17.3 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 4 may be allowed as 48935 Kgs. inclusive of 66.9 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl.No. 5 may be allowed as applied for i.e. 2550 Kgs. on net to net basis.

R/A may take suitable consequential action accordingly

Sl No. 213

CASE NO. AR- 88A	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 40/81	F.No.01/81/050/159/AM10/DES-II
Dated:20.12.2011	Advance Licence No. 3110039712 dated 26.08.2009
	RLA F.No. 31/24/040/100/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

1. Net weights of 116.232 MT, 19.816 MT, 19.792 MT, 14.35 MT and 1.7 MT may be specified with quantities of export products at Sl. No 1, 2, 3, 4 & 5 respectively.
2. Quantity of import item at Sl.No. 1 may be allowed as 148429 Kgs. inclusive of 27.7 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl.No. 2 may be allowed as 21700 Kgs. inclusive of 9.5 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No. 3 may be allowed as 23212 Kgs. inclusive of 17.3 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 4 may be allowed as 23950 Kgs. inclusive of 66.9 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl.No. 5 may be allowed as applied for i.e. 1700 Kgs. on net to net basis.

R/A may take suitable consequential action accordingly

SI No. 214

CASE NO. AR- 89	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 40/81	F.No.01/81/050/15 /AM11/DES-II
Dated:20.12.2011	Advance Licence No. 3110042956 dated 21.4.2010
	RLA F.No. 31/24/040/5/AM11

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

Net weights of 116 MT, 28.7 MT and 1.7 MT may be specified with quantities of export products at Sl. No 1, 2 & 3 respectively.

2. Quantity of import item at Sl.No. 1 may be allowed as 149.467 MT. inclusive of 28.8 % wastage after 1/3rd recovery.

3. Quantity of import item at Sl.No. 2 may be allowed as 48.567 MT inclusive of 69.2 % wastage after 1/3rd recovery.

4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 1.7 MT on net to net basis.

R/A may take suitable consequential action accordingly

SI No. 215

CASE NO. AR- 90	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 40/81	F.No.01/81/050/445 /AM10/DES-II
Dated:20.12.2011	Advance Licence No. 3110041756 dated 01.02.2010
	RLA F.No. 31/24/040/221/AM11

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

1. Net weights of 61.48 MT, 55.86 MT, 41.328 MT and 2.448 MT may be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively.

2. Quantity of import item at Sl.No. 1 may be allowed as 79217 Kgs. inclusive of 28.8 % wastage after 1/3rd recovery.

3. Quantity of import item at Sl.No. 2 may be allowed as 65892 Kgs. inclusive of 17.9 % wastage after 1/3rd recovery

4. Quantity of import item at Sl.No. 3 may be allowed as 69936 inclusive of 69.2 % wastage after 1/3rd recovery.

6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 2448 Kgs. on net to net basis.

R/A may take suitable consequential action accordingly

SI No. 216

CASE NO. AR- 91	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 40/81	F.No.01/81/050/005 /AM10/DES-II
Dated:20.12.2011	Advance Licence No. 3110038033 dated 06.04.2009
	RLA F.No. 31/24/040/001/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

Net weights of 7250 Kgs., 1225 Kgs., 358.75 Kgs. and 106.25 Kgs. may be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively.

2. Quantity of import item at Sl.No. 1 may be allowed as 9258 Kgs. inclusive of 27.7 % wastage after 1/3rd recovery.

3. Quantity of import item at Sl.No. 2 may be allowed as 1437 Kgs. inclusive of 17.3 % wastage after 1/3rd recovery.

4. Quantity of import item at Sl. No. 3 may be allowed as 599 Kgs. inclusive of 66.9 % wastage after 1/3rd recovery.

5. Quantity of import item at Sl.No. 4 may be allowed as applied for i.e. 106.25 Kgs. on net to net basis.

R/A may take suitable consequential action accordingly

CASE NO. AR- 92	M/s. Ohsung Electronics India Pvt. Ltd
Meeting No. 40/81	F.No.01/81/050/790 /AM09/DES-II
Dated:20.12.2011	Advance Licence No. 3110037610 dated 09.03.2009
	RLA F.No. 31/24/040/322/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.12.2011 as under:-

Net weights of 7250 Kgs., 5400 Kgs., 6125 Kgs., 1793.75 Kgs. and 106.25 Kgs. may be specified with quantities of export products at Sl. No 1, 2, 3, 4 & 5 respectively.

2. Quantity of import item at Sl.No. 1 may be allowed as 9258 Kgs. inclusive of 27.7 % wastage after 1/3rd recovery.

3. Quantity of import item at Sl.No. 2 may be allowed as 5913 Kgs. inclusive of 9.5 % wastage after 1/3rd recovery.

4. Quantity of import item at Sl.No. 3 may be allowed as 7183 Kgs. inclusive of 17.3 % wastage after 1/3rd recovery.

5. Quantity of import item at Sl. No. 4 may be allowed as 2994 Kgs. inclusive of 66.9 % wastage after 1/3rd recovery.

6. Quantity of import item at Sl.No. 5 may be allowed as applied for i.e. 106.25 Kgs. on net to net basis.

R/A may take suitable consequential action accordingly
